

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 3
CP (IB) No. 604/Chd/Hry/2019**

**Under Section 9 of Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

Continental Carriers Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Foremost International Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Rahul Garg, Advocate for the petitioner.
None for the respondent

Compliance of the last order dated 14.07.2022 has not been made. However, a date is requested by learned counsel for the petitioner for issuance of dasti notice to the respondent. The petitioner shall collect the notice from the Registry and serve the same immediately to the respondent-corporate debtor through dasti and file affidavit of service.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two week thereafter with a copy in advance to the counsel opposite.

Matter be listed on 22.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 27, 2022
SD